

as part of the development of rural sports; and

(b) whether in view of the scientifically proved mental and physical health benefits of the practice of Yoga, Government propose to make the teaching of Yoga a compulsory part of high school curriculum ?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS : (SHRI R. K. JAI-CHANDRA SINGH) (a) The Sports Authority of India has begun identification of regional indigenous sports in the country with a view to their promotion.

(b) The decision on the matter lies in the purview of Board of Secondary Education to prepare curricula for high schools. However, teaching of Yoga as a subject has already been introduced in some schools in Delhi and Kendriya Vidyalayas on experimental basis.

**“Shifting of Industries for Better Environmental Aspects”**

1260. SHRI NATAVARSINGH SOLANKI : Will the PRIME MINISTER be pleased to state :

(a) whether it is the endeavour of Government to shift as many industries/godowns from residential areas of big cities to industrial areas for better environmental aspects and in order to give clean atmosphere;

(b) whether Government have issued guidelines to States in this regard and if so, the details thereof;

(c) whether it is a fact that while the State Governments are following the policy of the Central Government, the Ministry of Finance have recently written to the Government of Maharashtra to change the status of some premises from ‘Residential’ to ‘Industrial’; and

(d) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI VIR SEN) : (a) Yes, Sir.

(b) To encourage industries to shift from urban areas and as a measure of decongesting the overcrowded cities and for reducing pollution, capital gains arising from transfer of buildings or lands used for the purpose of business are exempt from tax if these are used for acquiring lands or constructing buildings for the purpose of business at the new place. From the financial year 1983-84 this exemption has been further extended to capital gains arising from transfer of machinery and plant also.

(c) and (d). A statement is given below.

**Statement**

The Maharashtra State Government is reported to have issued a notification for change of user from ‘Industrial’ to ‘Residential’ of a plot on which the premises is taken on rental basis by the Collector of Customs, Bombay and being used for warehousing. However, the Bombay Municipal Corporation has intimated that the plot owners have not complied with certain requirements for making the necessary change from ‘General Industrial’ to ‘Residential’ and, therefore no cognizance of the change of user is taken. The plot in question is surrounded by industrial units. Since alternative accommodation is not available, the Government of Maharashtra has been approached for de-notification of this plot from ‘Residential’ to ‘Industrial’. As regards environmental aspects, it is stated that storing of seized and confiscated goods in the ware-house would not give rise to smoke, noise, effluents, etc., which may result in environmental pollution.

**Record Centre in Orissa for Archival Material**

1261. SHRI ANADI CHARAN DAS : Will the Minister of CULTURE be pleased to state :

(a) the action taken/proposed to be taken to locate archival material scattered in private custody other than archives;

(b) whether any survey committee has been set up by the Government of Orissa; and

(c) whether Central Government propose to pay attention to open a Record Centre for the purpose in Orissa;